

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 309/TT/2020**

- Subject** : Petition for truing up of charges of 2014-19 tariff period and determination of fee and charges of 2019-24 period for Unified Load Despatch & Communication Scheme (Powergrid Portion i.e. Communication System portion and SLDC System portion retained by the Petitioner after formation of POSOCO) in Western Region.
- Date of Hearing** : 26.10.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 13 Others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for truing up of charges of 2014-19 tariff period and determination of fee and charges of 2019-24 period for Unified Load Despatch & Communication Scheme (Powergrid Portion i.e. Communication System portion and SLDC System portion retained by the Petitioner after formation of POSOCO) in Western Region.
  - b. Instant asset was put under commercial operation on 1.2.2006.
  - c. Charges for 2014-19 tariff period were determined for the instant asset vide order dated 14.7.2016 in Petition No. 11/TT/2015.



d. While allowing charges for 2014-19 tariff period, the Commission allowed O&M Expenses subject to truing up. Therefore, the actual O&M Expenses claimed in the instant petition may be allowed by the Commission.

e. The instant asset completed 15 years of life on 31.1.2021 and the entire capital cost in respect of non-microwave system has been recovered upto 31.1.2021. Accordingly, the capital cost recovery for loan and equity has been completed by 31.1.2021. Therefore, for the remaining tariff period of 2019-24, only O&M Expenses and Interest on Working Capital has been claimed for the Central portion of the instant asset subject to actuals at the time of truing up. O&M Expenses of Central portion for 2019-24 period has been considered as 2% of the capital cost and the same are subject to truing up on the basis of the actuals.

f. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 20.10.2021.

3. The representative of MPPMCL submitted that reply of MPPMCL is already on record and the same may be considered.

4. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/  
(V. Sreenivas)  
Deputy Chief (Law)

